

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 640/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES: Sapphire Kuries Pvt. Ltd.
V/s
ROC, Pune

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

S. No.	NAME	DESIGNATION	SIGNATURE
1	Padmaja Kulkarni	company secretary in Practice	PPKulkarni
2	Neeraj Pawani	ORDER CP 640/252(3)/NCLT/MB/MAH/2017	Neeraj

1. Learned Representative of the Petitioner is present and stated that the debit facility of the Petitioner in his Bank Account bearing Account No.16630200001101 with Federal Bank, Aundh, Pune, has been freezed by the Bank authorities vide their letter dated 27.10.2017. He has further stated that the account holder was barred from doing any transaction since the status of the Company reflected as "struck off" by the RoC, Pune.

2. The Petitioner Prayed to this Tribunal for relief to remove the embargo and unfreeze the Bank Account to allow the Company to release payments to its employees and other outside parties.

3. This Bench therefore orders that the Company be temporarily allowed to operate their said Bank Account No.16630200001101 with the Federal Bank Ltd., Aundh, Pune Branch and allowed to be withdrawn up to Rs.10 lakh (Rupees Ten Lakh) only and to operate the Bank Account only upto 30th December, 2017.

4. Registry to issue letter to the RoC, Pune to submit its report on or before 28.12.2017.

5. Listed for hearing on **12th January, 2018.**

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 05.12.2017

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Sd/-

M.K. SHRAWAT

Member (Judicial)